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O.A. 535/96

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
18.2.97	18.2.97	<p>Heard learned counsel for the parties, on Misc. Application 118/97. This is an application for modification of the order dated 29.1.1997 made by this Tribunal. Learned counsel for the applicants states that the direction is made to Respondent No. 3 whereas it ought to have been made to Respondents 1 and 2 and accordingly a prayer is made for necessary correction. The learned counsel for the Respondents does not oppose the prayer. Accordingly, the prayer is allowed. Let the direction be issued to Respondents 1 and 2.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p style="text-align: center;"><i>Jon</i> CHAIRMAN</p> <p style="text-align: center;"><i>[Signature]</i> VICE-CHAIRMAN</p>	<p>1. M.A. 118/97 has been filed for modification of order dt. 29.1.97.</p> <p>2. Copy of M.A. has been served on respondent & counsel.</p> <p style="text-align: center;">For Orders.</p> <p><i>Adl.</i> <u>17/2/97</u></p> <p style="text-align: right;">B.S.A.C.</p> <p style="text-align: center;"><u>Order dt. 18.2.97</u></p> <p>A copy of orders dt. 29.1.97 and dt. 18.2.97 may be sent to R-1 and R-2 by post.</p> <p><i>Adl.</i> <u>25/2/97</u></p> <p style="text-align: right;"><i>[Signature]</i> <u>25.02.97</u> S.O.(J)</p>